

HIGH COURT FOR THE STATE OF TELANGANA : HYDERABAD

MAIN CASE No: W.P.Nos.180 and 181 of 2024

PROCEEDING SHEET

S. No.	DATE	ORDER	OFFICE NOTE
02.	05.01.2024	<p data-bbox="540 495 727 527"><u>CJ & SN, J</u></p> <p data-bbox="540 569 1235 827">Mr. Aditya Sondhi, learned Senior Counsel and Mr. B.Mayur Reddy, learned Senior Counsel representing Ms. V.Dyumani, learned counsel for the petitioners.</p> <p data-bbox="540 852 1235 1052">Mr. S.Ashok Anand Kumar, learned Senior Counsel representing Mr. L.Aravind Reddy, learned counsel for respondent No.1.</p> <p data-bbox="540 1077 1235 1507">In these writ petitions, the petitioners have assailed the validity of the order dated 19.09.2023 passed by the Governor in exercise of powers under Article 171(5) of the Constitution of India, by which nominations of the petitioners as Members of Legislative Council under Governor Quota have been rejected.</p> <p data-bbox="540 1533 1235 1850">Learned Senior Counsel for the petitioners in support of their submission have placed reliance on the observations made in para 155 of the decision in Nabam Rebia and Bamang Felix v. Deputy Speaker, Arunachal Pradesh Legislative</p>	

Assembly [(2016) 8 SCC 1] and a decision of this Court in **V.Venkateswar Rao (V.V.Rao) v. The Government of Andhra Pradesh** [2012 SCC OnLine AP 286].

Learned Senior Counsel for respondent No.1 submits that the writ petitions preferred by the petitioners are not maintainable in view of the bar contained in Article 361 of the Constitution of India. He, however, prays for a short accommodation to enable him to file an objection with regard to maintainability of the writ petitions.

Mr. A.Sudarshan Reddy, learned Advocate General may also file objections to the petitions, if so advised.

List on 24.01.2024.

CJ (AAJ)

SN, J

KL